

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-122
IB-953(ND)/2020

IN THE MATTER OF:

NIMIT SONI

....OPERATIONAL CREDITOR

Vs.

GRADES ENTERTAINMENTS PRIVATE LIMITED

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 16.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Rahul Rathore, Advocate

For the Respondent/CD : Mr. Shailendra Singh, Advocate

For the Intervener :

ORDER

Counsels for both the sides are present. It is submitted by the Counsel for the Corporate Debtor that an Ex-parte order was passed on 09.11.2020, with regard to which, an Application is filed which is under scrutiny. It is also submitted that the reply has been placed on record and the copy of the same is supplied to the other side.

In these circumstances, we hereby set aside Ex-parte order dated 09.11.2020 and take the reply on record.

The Counsel for the Operational Creditor may file rejoinder, if any.
Matter is posted for making final submissions.

List the matter on 05.02.2021.

- Sol -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)